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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 521 OF 2022

IN THE MATTER OF:

SAMPURNA NAND

...APPLICANT

VERSUS

STATE OF U.P & OTHERS

...RESPONDENTS

INDEX

NDOH: 21.02.2024

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RESPONDENT NO. 65

THROUGH

S. C. LADI AND COMPANY  
Deeksha L. Kakar and Dhruv Kakar  
ADVOCATES

B-6/58, LGF, SAFDARJUNG ENCLAVE  
NEW DELHI - 110029.

Ph. 9313119255 | deeksha.kakar@scladi.com

New Delhi

Dated: 17.02.2024

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 521 OF 2022

IN THE MATTER OF:

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STATE OF U.P & OTHERS

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OBJECTIONS BY WAY OF AFFIDAVIT ON BEHALF OF  
RESPONDENT NO. 65, TO THE REPORT DATED  
06.01.2024 SUBMITTED BY JOINT COMMITTEE ALONG  
WITH REPORT OF COMPLAINEE.

I, Mr. Sandeep Kumar Singh, Authorized Signatory/Partner for M/s Riya Enterprises, Bhagautidei, Patihatta, Bhagwat, Chunar, Mirzapur, Uttar Pradesh aged about \_\_\_ years, do hereby solemnly affirm and declare as under:

1. That the Deponent is the Designated Partner/Authorised Signatory of Respondent No. 65 in the above-mentioned case and as such is well conversant with the facts of the case and as such duly authorized/competent to swear and depose this Affidavit.
2. That the present objections are being filed to the report of the Joint Committee dated 06.01.2024, containing factual status of 26 stone crushers and 40 mining leases, filed in terms of the directions issued by this Hon'ble Tribunal under the Order Dated 17<sup>th</sup> October, 2023, passed by this Hon'ble Tribunal in the above Application.



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[Signature]

3. At the outset, it is respectfully submitted that certain observations recorded under the Joint Committee Report in respect of the compliances by the Respondent are factually incorrect. It is also submitted that based on such incorrect observations, the Respondent has also received a communication dated 12.01.2024 from the UPPCB, imposing Environmental Compensation upon the Respondent. By the response dated 03.02.2024 addressed on behalf of the Respondent to the UPPCB, the Deponent has sought to place on record the factual inaccuracies contained in the Report as also provide proof of the compliance thereof. Copy of the said communication issued by UPPCB and the Response thereto is annexed hereto as Annexure "A-1".
4. That by way of the present Affidavit, the Deponent is also seeking to place on record the compliance which has already been undertaken by the Deponent in consonance with Environmental Clearance (EC), Consent to Operate (CTO), some of which have been wrongly stated under the Report of the Joint Committee.
5. The Deponent has established a stone crusher Industry Unit at Arazi No. 704 Mi, Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar and District-Mirzapur, Uttar Pradesh.
6. In terms of the report of the Joint Committee, the Respondent is raising the following objections towards the recommendations and observations of the Joint Committee along with status of compliance in respect thereof:



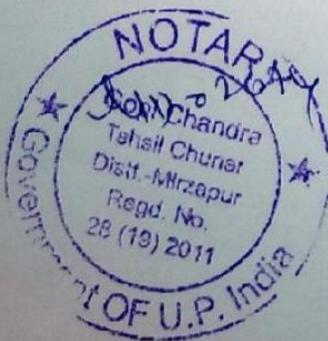
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(i) Under S.no. 6.22 (c)-(d), it has been observed that,

*"The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and conveyor belts have covered with tin shed or metallic sheet. Ends of conveyor belt have not covered."*

*"A telescopic suit has not installed at the ends of conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor. Water sprinklers has installed at barricading."*

It is submitted that the Respondent Industry has Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, for controlling 'stone dust' and the reject 'fine dust'. The Industry has further covered conveyors of all belts. The Industry regularly operates the water sprinkling system to control process of emission and dust suppression, by scientifically designed water sprinkling system on raw material/products at the equipments and transfer points. The Industry has also provided for ventilation in the enclosures covered by canvas bag-filters to arrest the escaping dust. The Respondent industry has further closed metal sheet enclosures at the dust emitting points i.e. the crushers, including their discharge points, screens and at the transfer points of conveyor belts. Further, the Industry has made proper arrangements of a door, with opening and closing facility, for cleaning and maintenance and flexible covers at entrance and exit of the conveyor belts.



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- (ii) Under S.no. 6.22 (e), it has been observed that, *“Separate energy meter has not installed for consumption of electricity used in water sprinkling. Electric-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put before committee during visit.”*

It is respectfully submitted the Respondent industry has duly installed a separate energy meter and electromagnetic water flow meter for measuring of electric consumption and water consumption separately, during water sprinkling for dust suppression. Further the Industry is also maintaining a proper log book for electric and water consumption record, which is available at the site.

- (iii) Under S.no. 6.22 (g) -(h) it has been observed that, *“Industry has planted some trees in the premises, which is partially complying condition imposed in CTO.”*

*“A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33 % of the land on which the industry is established as per the “Protocol for Development of Green Belts” notified vide Board Office order No.H16405/220/2018/02.”*

In this regard, it is respectfully submitted that the Respondent Industry is located on a hill, wherein sand stone mining is undertaken. Due to the nature of the landscape and the ground/soil found upon the Hill, the area is not conducive for green plantation.



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The Compliance of the condition of maintaining the green belt in terms of the "Protocol for Development of Green Belts" has not been found possible, despite efforts by the Respondent Industry. However, the Deponent has planted number of trees around the Industry and undertakes to maintain the same, and make further plantation, wherever possible.

- (iv) Under S.no. 6.22 (i), it has been observed that, "*Industry has not constructed metallic road inside the premises to reduce the dust emission which generated by vehicular movements.*"

It is respectfully submitted that the observation of the Joint Committee in this regard is false and denied. It is submitted that Respondent Industry has constructed metallic roads inside the premises with arrangement for regular cleaning inside the premises to avoid re-entrainment of settled dust. Additionally, the industry undertakes regular wetting of the ground through tanker mounted sprinklers/smog guns within the premises. Furthermore, the Industry has proper arrangements for covering while transportation, to minimize the generation of dust emissions, during loading, unloading, handling and storage of final material/products. The stretches of the main highways passing in the vicinity of the area are also metaled and the approach and link roads to the industry are also metaled. It may also be relevant to mention here that due to the heavy load/weight of the material transported, the metallic road suffers damage from time to time, which requires maintenance on regular basis.

- (v) Under S.no. 6.22 (j), it has been observed that, "*Industry has established a Diesel generator having capacity of 320 KVA, at which the height of exhaust pipe has not established as per the standards*



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*prescribed by the Board for the control of gaseous emissions generated from DG set in the industry."*

In this regard, it is respectfully submitted that the Industry has a duly installed electricity connection for its operation. The Generator found at the site was being used prior to receiving the electricity connection, and has not been in use for more than two years. However, despite the foregoing, it is submitted that the Deponent undertakes to establish the height of the exhaust pipe in terms of the requirement or remove the Generator from the Industry Site.

(vi) Under S.no. 6.22 (k), it has been observed that,

*"As per Regional Office, UPPCB, Sonbhadra records, The Industry has not submitted compliance report of conditions imposed in CTO dated 28.06.2022 issued by UPPCB."*

It is respectfully submitted that the observation of the Joint Committee in this regard is false and denied. It is submitted that the half yearly compliance report, in terms of the EC, has been regularly submitted by the Respondent Industry. The most recent compliance report submitted by the Respondent is dated 18.01.2024. The last compliance report was submitted on 26.09.2023. The copy of the most recent Compliance Report dated 18.01.2024 is annexed hereto as Annexure



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7. In addition to the aforesaid, the Deponent undertakes to endeavor to comply with all the conditions and regulations prescribed under the EC and CTO in a time bound manner, to ensure adequate compliance.

DEPONENT

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VERIFICATION

Verified on this the \_\_\_\_\_ day of February, 2024 at New Delhi that the contents of the above Affidavit are true and correct to my knowledge, no part thereof is false and nothing material has been there from.

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DEPONENT

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Deponent who is identified by Sri.....  
Clerk/for.....Advocate on.....  
I have Satisfied myself by examining the  
deponent that he/she understands the  
Contents of the affidavit and the contents  
read over and explained by me. Serial No.  
Time.....Received Rs.....

सदीप कुमार सिंह

कमलेश सिंह प्रसाद

क. उ. अ.



17-02-24



संदर्भ सं०

Ref. No. /105683/C-2/NGT-67/SCN/24

सेवा में,

दिनांक

Date ...12/11/24.....

पंजीकृत

M/S RIYA ENTERPRISES (EX NAME TRIDEV STONE),  
BHAGAUTI DEL. PATIHATTA, CHUNAR,  
MIRZAPUR.

यह कि उद्योग M/S RIYA ENTERPRISES (EX NAME TRIDEV STONE), BHAGAUTI DEL. PATIHATTA, CHUNAR, MIRZAPUR. जिसे आगे उद्योग कहा जायेगा, स्टोन ग्रेट के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि जनपद-मिर्जापुर में स्थापित आपकी स्टोन क्रशर इकाई का निरीक्षण संयुक्त समिति द्वारा दिनांक 28.12.2023 से 30.12.2023 के मध्य किया गया। समिति की आख्यानानुसार निरीक्षण के समय उद्योग को बोर्ड द्वारा निर्गत सहमति शर्तों का अनुपालन किया जाता नहीं पाया गया तथा स्टोन क्रशर इकाईयों हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाइडलाइन के अनुसार वायु प्रदूषण नियंत्रण व्यवस्थाएँ स्थापित नहीं पायीं गयीं। उद्योग द्वारा प्रक्रिया से जनित डस्ट उत्सार्जन के नियंत्रण हेतु समुचित वायु प्रदूषण नियंत्रण व्यवस्था स्थापित किये बिना ही उत्पादन कार्य किये जाने के कारण आसपास के पर्यावरण एवं जनमानस के स्वास्थ्य पर प्रतिकूल प्रभाव पड़ना स्वाभाविक है। इस प्रकार उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों का उल्लंघन किया जा रहा है।

संयुक्त समिति द्वारा दिनांक 28.12.2023 से 30.12.2023 के मध्य किये गये निरीक्षण की आख्या में समिति द्वारा स्टोन क्रशर इकाई के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31-ए यथासंशोधित के अन्तर्गत कार्यवाही किये जाने की संस्तुति की गयी है।

अतः जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत प्रदत्त शक्तियों के अधीन यह आवश्यक है कि आपके औद्योगिक संयंत्र को वायु प्रदूषण की रोकथाम हेतु संचालित होने से रोका जाए। उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत सक्षम स्तर से अनुमोदनोंपरान्त निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न उद्योग M/S RIYA ENTERPRISES (EX NAME TRIDEV STONE), BHAGAUTI DEL. PATIHATTA, CHUNAR, MIRZAPUR. की संचालन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाए।
2. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न आपके उद्योग के विरुद्ध उल्लंघन अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मार्गदर्शिका के अनुसार रुपये 6250/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड में प्रस्तुत करना सुनिश्चित करें अन्यथा उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका का होगा।

सक्षम अधिकारी के अनुमोदनोंपरान्त निर्गत

मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

1. जिलाधिकारी, मिर्जापुर।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, प्राप्ति एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,

लखनऊ - 226010

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फैक्स : 0522-2720764, 2720676

ई-मेल : info@uppcb.com

वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,

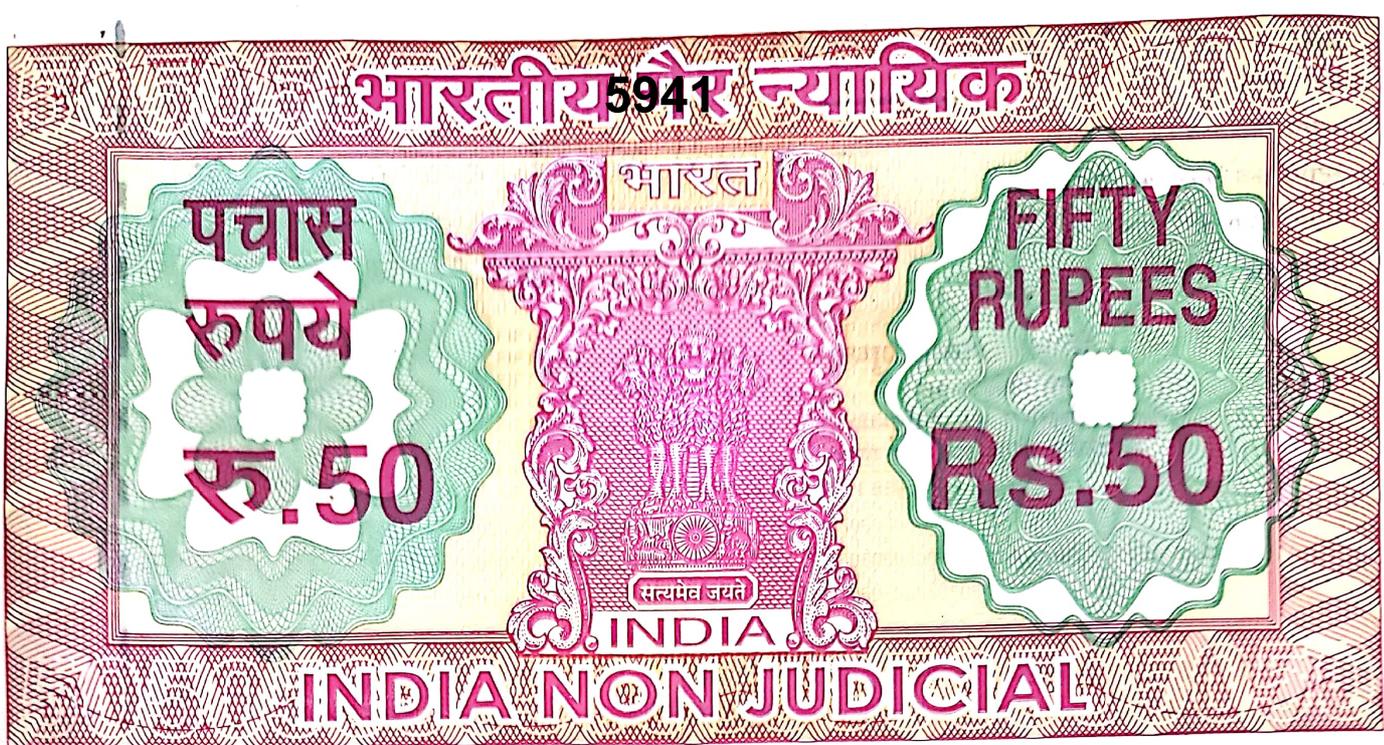
Lucknow - 226 010

Phone : 0522-2720828, 2720831

Fax : 0522-2720764, 2720676

E-mail : info@uppcb.com

Website : www.uppcb.com Stone closure order



उत्तर प्रदेश UTTAR PRADESH

CP 486354

शपथ-पत्र

समक्ष

क्षेत्रीय अधिकारी

उ० प्र० प्रदूषण नियन्त्रण बोर्ड,

सोनभद्र।

मैं संदीप कुमार सिंह पुत्र श्री लालजी सिंह, निवासी अधवार, चुनार, जनपद-मीरजापुर (उ०प्र०) का मूल निवासी हूँ। मेसर्स रिया इण्टरप्राइजेज(पूर्वनाम-मे० त्रिदेव स्टोन), ग्राम-भगौतीदेई, पटिहट्टा, परगना-भगवत, तहसील-चुनार, जनपद मीरजापुर का पार्टनर हूँ। उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ के संदर्भ संख्या-एच०५६८३/सी-२/एन०जी०टी०-६७/एस.सी.एन./२४ दिनांक-१२.०१.२०२४ द्वारा उद्योग को कारण बताओ नोटिस निर्गत किया गया है। निर्गत कारण बताओ नोटिस के अनुक्रम में विन्दुवार प्रति उत्तर निम्नवत है:-

1. Industry has Closed metal sheet enclosures at dust emitting points i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyers.
2. Industry has Arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
3. Industry has All opening provided for ventilation in the enclosures covered by canvas bag-filter to arrest the escaping dust.
4. Industry has Covering of all belt conveyers.
5. Industry has Silos with telescopic discharge chute for collecting, storing and delivering and truck loading the product, for controlling 'stone dust' and the reject, 'fine dust'.
6. Industry has A minimum 12 ft high metal sheet barricading or boundary wall.
7. Industry has Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment's and transfer points.
8. Industry has the metal roads inside the stone crusher premises with arrangement for regular cleaning inside the premises to avoid re-entrainment of settled dust.
9. Industry has Regular wetting of the ground through tanker mounted sprinklers/ smog guns within the premises
10. Industry has Dense Green belt along the boundary wall.

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संदीप कुमार सिंह

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11. Industry has the dust extraction system installed by the stone crushers at dust containment enclosures to extract the accumulated dust fitted with adequate dust control system.
12. Industry has the arrangements to minimize the generation of dust emissions during loading, unloading, handling and storage of raw material / products, waste or byproducts.
13. Industry has Arrangement of Covering while transportation and storage of final product / material.
14. Industry has the stretches of the main highways passing in the vicinity of the stone crushers area are metalled
15. Industry has the approach and link roads in the stone crushers area are metalled.
16. Industry has Quarterly Ambient Air Monitoring through third party.
17. Industry has maintain logbook of consumed electricity for measurement of quantity of water consumption.

महोदय आपसे निवेदन है कि उद्योग को जारी कारण बताओ नोटिस दिनांक-12.01.2024 को निरस्त करने की कृपा करें। मेरे द्वारा उपरोक्त क्र0सं0 01 से 17 तक पर दी गयी सूचनाये पूर होशॉहवाश मे दी गयी है तथा इसमें कोई तथ्य छिपाया नही गया है। ईश्वर मेरी मदद करें।

दिनांक-03.02.2024

ह0 शपथग्राही

  
(सदीप कुमार सिंह)  
मे0 रिया इण्टरप्राइजेज,  
मीरजापुर

DATE .....

सेवा में,

क्षेत्रीय अधिकारी महोदय,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
सोनभद्र ।

विषय: मे० रिया इण्टरप्राइजेज(पूर्वनाम-त्रिदेव स्टोन), ग्राम-भगौतीदेई, पटिहट्टा, तहसील-चुनार, जनपद-मीरजापुर को जारी कारण बताओ नोटिस संदर्भ संख्या-एच०५६८३/सी-२/ एन०जी०टी०-६७/एस.सी.एन./२४ दिनांक-१२.०१.२०२४ को निक्षेप किये जाने के संबंध में।

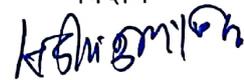
महोदय,

कृपया उपरोक्त विषयक राज्य बोर्ड मुख्यालय के संदर्भ संख्या-एच०५६८३/सी-२/एन०जी०टी०-६७/एस.सी.एन./२४ दिनांक-१२.०१.२०२४ का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से अवगत कराया गया है कि उक्त क्रशर प्लांट का निरीक्षण संयुक्त समिति द्वारा दिनांक-२८.१२.२०२३ से दिनांक-३०.१२.२०२३ के मध्य किया गया तथा पाया गया कि उद्योग को बोर्ड द्वारा निर्गत सहमति शर्तों का अनुपालन किया जाता नहीं पाया गया तथा स्टोन क्रशर इकाईयों हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाइडलाइन के अनुसार वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित नहीं पायी गयी। तत्क्रम में उद्योग को वायु(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९८१ यथासंशोधित की धारा ३१-ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया है।

महोदय आपको अवगत कराना है कि उद्योग परिसर में समुचित वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित कर ली गयी हैं। प्रक्रिया उत्सर्जन से होने वाले डस्ट उत्सर्जन के नियंत्रण हेतु स्प्रिंकलर एवं एंटी स्मॉग गन स्थापित किया गया है, जिसका नियमित संचालन किया जाता है। उद्योग परिसर के चारों तरफ विण्ड ब्रेकिंग वॉल, टिन शेड से कवर्ड किया जाना एवं ग्रीन बेल्ट का समुचित विकास किया गया है, जिस संबंध में नोटिफिकेशन शपथ-पत्र संलग्न है। उद्योग को बोर्ड द्वारा निर्गत सहमति आदेश में अधिरोपित शर्तों का अक्षरशः अनुपालन किया जाता है तथा अनुपालन आख्या कार्यालय में जमा कराया जाता है।

अतः निवेदन है कि उक्त के दृष्टिगत उद्योग को जारी कारण बताओ नोटिस दिनांक-१२.०१.२०२४ को निक्षेप करने की कृपा करें।

भवदीय



(संदीप कुमार सिंह)

मे० रिया इण्टरप्राइजेज,  
मीरजापुर

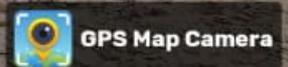
संलग्नक-उपरोक्तानुसार।

प्रतिलिपि: मुख्य पर्यावरण अधिकारी(वृत्त-२), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस अनुरोध के साथ कि उद्योग को जारी कारण बताओ नोटिस दिनांक-१२.०१.२०२४ निक्षेप करने की कृपा करें।

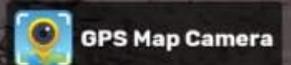
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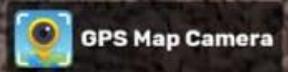




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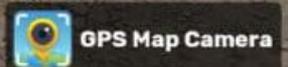
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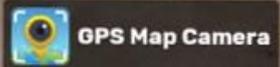
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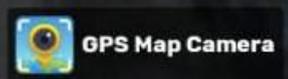
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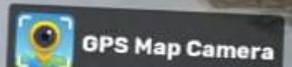
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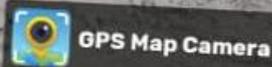
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Google



Mirzapur, Uttar Pradesh, India  
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**5956**  
**ANNEXURE A-2**

From

Date: 18/07/24

**M/s Riya Enterprises (Ex Name Tridev Stone)**  
Arazi no. 704mi, Vill. Bhagwati Dei, Post- Patihatt,  
Pargana- Bhagwat, Tehsil-Chunar,  
District - Mirzapur, Uttar Pradesh.

To,

**The Regional Officer,**  
U.P. Pollution Control Board,  
House No. 162, Uttar Mohal  
Robertsganj, Sonbhadra – 231216

**Ref: Letter no. 159295/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/Mirzapur/2022 Dated 28/06/22.**

**Subject: Compliance (Half-Yearly) of CTO Conditions for Crushing Unit of M/s Riya Enterprises (Ex Name Tridev Stone) Project located at Arazi no. 704mi, Vill. Bhagwati Dei, Post-Patihatt, Pargana- Bhagwat, Tehsil-Chunar, District - Mirzapur, Uttar Pradesh.**

Dear Sir,

This is to inform you that our project has accorded Consent to Operate (Consent Order) for the above mentioned location, vide Letter no 159295/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/Mirzapur/2022 Dated 28/06/22.

We are submitting the Point wise compliance of the stipulated General and specific conditions mentioned in the CTO.

We assure that the compliance of the conditions given by you and will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

*Riya*

M/s Riya Enterprises (Ex Name Tridev Stone)

Copy to:

1. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow.

डाक प्राप्ति रसीद  
प्राप्ति दिनांक...18/11/24  
प्राप्तकर्ता के हस्ताक्षर...  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khänd, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

159295/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2022 Date: 28/06/2022

To,

M/s

RIYA ENTERPRISES(EX NAME TRIDEV STONE)

ARAZI NO. 704MI, VILL. BHAGWATI DEI, POST-PATHATT, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.)

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-16883271	Date-28/06/2022
---------------------	-----------------

CCA is hereby granted to RIYA ENTERPRISES(EX NAME TRIDEV STONE) located at ARAZI NO. 704MI, VILL. BHAGWATI DEI, POST-PATHATT, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.). subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA RIYA ENTERPRISES(EX NAME TRIDEV STONE) granted for the period from 28/06/2022 to 31/07/2026 and valid for manufacturing of following products with Capital Investment/Net Assets Values 90.00 Lakhs

S No	Product	Quantity	Unit
1	Stone Grits @ 50 TPH	50	Metric Tonnes/Hour

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point
Domestic	Soak Pit/Septic Tank	Septic Tank

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-



	75	70	65	55	55	45	50	40
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**6. Compulsory documents to be submitted by the Industry/Unit :-**

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

10. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.

11. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

**REGIONAL OFFICER**

TRILOKI  
NATH SINGH

Digitally signed by  
TRILOKI NATH SINGH  
Date: 2022.06.28  
14:55:47 +05'30'

Copy to:

CEO-02, U.P. POLLUTION CONTROL BOARD, TC-12V, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW.

TRILOKI  
NATH SINGH

Digitally signed by  
TRILOKI NATH SINGH  
Date: 2022.06.28 14:56:08  
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**REGIONAL OFFICER**

**Annexure**

**Specific Conditions**

1. This Consent To Operate is granted to M/s RIYA ENTERPRISES (EX NAME TRIDEV STONE) for production of Stone Grits of different sizes @50 TPH using stone boulder as raw material at ARAZI NO. 704MI, VILL. BHAGWATI DEI, POST-PATIHATA, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR (U.P.). The Geo-Coordinate of the crusher unit is 25.061692 N, 882.998711 E.

2. Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.

3. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.

4. The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.

5. The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.

6. Industry shall comply with all the statements mentioned in affidavit No. GC931272, submitted by industry.

7. The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.
8. The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.
9. The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.
10. This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.
11. Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.
12. The industry shall install air pollution control measures as mentioned below:-
13. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
14. All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.
15. All belt conveyors shall be covered by the industry.
16. Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.
17. A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.
18. Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.
19. Green belt along the boundary wall shall be developed by stone crusher in at least three layers.
20. Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.
21. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.
22. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm<sup>3</sup>.
23. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.
24. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.
25. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.
26. Industry shall abstract ground water with the valid permission (NOC) of the competent Authority.
27. The industry shall strictly comply the directions/guidelines/Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/NGT83/2020, Dated 27.02.2020.
28. This consent is valid for discharge of domestic effluent only.
29. It is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
30. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.

31. Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure.

32. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.

**General Conditions:-**

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STPs/BTPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.

20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating  $\frac{1}{2}$ Danger $\frac{1}{2}$  and  $\frac{1}{2}$ Hazardous $\frac{1}{2}$  shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

TRILOKI  
NATH SINGH

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TRILOKI NATH SINGH  
Date: 2022.06.28  
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REGIONAL OFFICER

## **TABLE OF CONTENT**

<b>Sl. No.</b>	<b>Contents</b>
<b>A</b>	<b>Compliance Report</b>
<b>B</b>	<b>Annexures</b>
	<b>Annexures 1: Site and Plantation Photographs</b>
	<b>Annexures 2: Lab Report</b>

## **Project**

### **Stone Crushing Unit**

At

Arazi no. 704mi, Vill. Bhagwati Dei, Post- Patihatt,  
Pargana- Bhagwat, Tehsil-Chunar,  
District - Mirzapur, Uttar Pradesh.

## **COMPLIANCE (HALF-YEARLY) REPORT**

### **PROJECT PROPONENT**

**M/s Riya Enterprises (Ex Name Tridev Stone)**  
Arazi no. 704mi, Vill. Bhagwati Dei, Post- Patihatt,  
Pargana- Bhagwat, Tehsil-Chunar,  
District - Mirzapur, Uttar Pradesh.

**STONE CRUSHING UNIT**

Location: Arazi no. 704mi, Vill. Bhagwati Dei, Post- Patihatt,  
Pargana- Bhagwat, Tehsil-Chunar, District - Mirzapur, Uttar Pradesh

CTO Compliance Report

**Validity Period: 28/06/2022 to 31/07/2026**

**CONDITIONS OF CONSENT**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981.

**Consent No-16883271 Date-28/06/2022**

CCA is hereby granted to RIYA ENTERPRISES(EX NAME TRIDEV STONE) located at ARAZI NO. 704MI, VILL. BHAGWATI DEL, POST-PATIHATT, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.). subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following term conditions :-

1. This CCA RIYA ENTERPRISES(BX NAME TRIDEV STONE) granted for the period from 28/06/2022 to 31/07/2026 and valid for manufacturing of following products with Capital Investment/Net Assets Values 90.00 Lakhs.

S. No	Product	Quantity	Unit
1	Stone Grits @ 50 TPH	50	Metric Tonnes/Hour

2. Specific Conditions under Water Act :- stacks.

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point
Domestic	Soak Pit/Septic Tank	Septic Tank

(ii) **Trade Effluent Treatment and Disposal:-**The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately. :

**Not applicable, this is crushing unit.**

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No	Parameter	Standard
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**Not applicable, this is crushing unit.**

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Location: Arazi no. 704mi, Vill. Bhagwati Dei, Post- Patihatt,  
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(iv) **Sewage Treatment and Disposal:** - The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately. :

S. No	Parameter	Standard
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**Not applicable, this is crushing unit.**

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air Act:-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Process emission	NA	00	Particulate matter	As per Board Norms
2	Canopy D.G. Set @ 320KVA	Diesel	01	Particulate Matter	As per Board Norms

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	As per Board Norms
2	01	Particulate Matter	As per Board Norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for

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respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows:-  
Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

**4. (6.) Compulsory documents to be submitted by the Industry/Unit :-**

- i. Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- ii. Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- iii. Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

Noted and Agreed

**5.(7.) Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.**

Noted and Agreed

**6.(8.) Competent Authority reserves the right to change/modify/add any time any condition of this CCA.**

Noted and Agreed

**7.(9.) Unit has to comply with the following general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.**

Noted and Agreed

**8.(10.) In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:- <http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand**

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**Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.**

Noted and Agreed

**8.(11.) The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.**

Noted and Agreed

**SPECIFIC CODITIONS**

<b>Sr. No.</b>	<b>Conditions</b>	<b>Compliance</b>
<b>1.</b>	This consent to operate is granted to RIYA ENTERPRISES(EX NAME TRIDEV STONE) for production of Stone Grits/aggregates of different sizes @ 50 TPH. Using stone boulder as raw material at ARAZI NO. 704MI, VILL. BHAGWATI DEI, POST-PATIHATT, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.). The Gee-Coordinate of the crusher unit is 25.061692 N, 82.998711 E.	Noted and agreed
<b>2.</b>	Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.	Noted and agreed
<b>3.</b>	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.	Noted and agreed
<b>4.</b>	The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.	Noted and will be complied.
<b>5.</b>	The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.	Noted and Proper control measures are being taken. Regular water sprinkling is done on roads to maintain ambient air quality.
<b>6.</b>	Industry shall comply with all the statements mentioned in affidavit No. GC931272, submitted by industry.	Noted and agreed.
<b>7.</b>	The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.	Noted and agreed.
<b>8.</b>	The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and	Noted and agreed.

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	Hon'ble Supreme Court of India.	
9.	The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.	Noted and agreed.
10.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.	Noted and agreed.
11.	Industry shall install 04 Nos. of stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.	Noted and will be complied
12.	The industry shall install air pollution control measures as mentioned below:-	Noted and agreed.
13.	Closed metal sheet enclosures at dust emitting point's i.e, the crushers including their discharge points, screens and the transfer points of belt conveyers, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyers.	Noted and agreed.
14.	All opening provided for ventilation in the enclosures should be covered by canvas bag filter to arrest the escaping dust	Noted and agreed.
15.	All belt Conveyers shall be covered by the Industry.	Noted and agreed
16.	Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipments and transfer points should be adopted as an auxiliary air pollution control measure.	
17.	A minimum 12 ft high metal sheet barricading or boundary wall should provide by stone crusher.	Noted and agreed.
18.	Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipments and transfer points should be adopted as an auxiliary air pollution control measure.	Noted and agreed.
19.	Green belt along the boundary wall needs to be developed by stone crusher	Noted and agreed.
20.	Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.	Noted and agreed
21.	Industry shall provide sufficient no of Helmets, Gumboots, Goggles, Masks, etc to the workers or their safety.	Noted and agreed
22.	The Suspended Particulate Matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 600 µg/m <sup>3</sup> as prescribed under EPA Act, 1986.	Noted and agreed
23.	Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and transfer points of belt conveyers with arrangements of a door with	Noted and agreed

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	opening and closing facility for cleaning and maintenance, within 15 days	
24.	For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.	Noted and complied
25.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.	Noted and agreed.
26.	Industry shall abstract ground water with the valid permission (NOC) of competent Authority.	Noted and agreed
27.	The industry shall strictly comply the directions/guidelines/Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/CIINGT8312020, Dated 27.02.2020.	Noted
28.	This consent is valid for discharge of domestic effluent only.	Noted
29.	It is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.	Noted
30.	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.	Noted
31.	Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure.	Noted
32.	The person authorized shall not rent, lend, sell, transfer otherwise transport the hazardous waste without obtaining prior permission of the Board.	Noted

**GENERAL CONDITIONS**

Sr. No.	Conditions	Compliance
	The applicant shall get analyzed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.	Noted
1.	Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.	Not applicable, as this is crushing unit.
2.	The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste	Not applicable

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	from the unit	
3.	The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.	Noted and agreed
4.	The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof	Not applicable, as this is crushing unit.
5.	The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.	Noted and Agreed
6.	The industry shall provide Inspection Book at the time of inspection to the Board's officials.	Noted
7.	Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.	Noted and agreed.
8.	The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.	Noted and agreed
9.	In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.	Noted and agreed.
10.	The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point	Noted
11.	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.	Noted
12.	The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.	Noted
13.	Any Unauthorized change in personnel, equipment as working condition in the application by the personnel authorized shall constitute a breach of his authorization.	Noted
14.	It is the duty of the authorized person to take prior permission of the Board to close down the facility.	Noted and agreed

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Location: Arazi no. 704mi, Vill. Bhagwati Dei, Post- Patihatt,  
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15.	The authorization is valid for temporary storage of Hazardous Waste within premises only.	Not Applicable , as this is crushing unit.
16.	The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises	Noted
17.	It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.	Noted
18.	The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.	Noted
19.	In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored	Noted
20.	Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.	Noted
21.	Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.	Noted
22.	The storage area should be fenced properly and Sign/Notice Board indicating, Danger, and Hazardous, shall be displayed at appropriate position both in Hindi and English.	Noted
23.	The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.	Noted
24.	In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.	Noted

## **Annexures**

<b>Sl. No.</b>	<b>Contents</b>
<b>1.</b>	<b>Annexures 1: Site and Plantation Photographs</b>
<b>2.</b>	<b>Annexures 2: Lab Report</b>

***Annexure- I***  
***Site and Plantation***  
***Photographs***





***Annexure- II***  
***LAB REPORT***

## TEST REPORT

**Ambient Air Quality Analysis**  
**Discipline/Group-Chemical/Atmospheric Pollution**

Report Code: AAQ-15092023-03

Issue Date :19/09/2023

**Issued To** : M/S RIYA ENTERPRISES (EX NAME TRIDEV STONE).  
 STONE CRUSHING UNIT, ARAZI NO. 704MI, VILL. BHAGWATI DEI,  
 POST- PATIHATT, PARGANA- BHAGWAT, TEHSIL-CHUNAR,  
 DISTRICT - MIRZAPUR, UTTAR PRADESH.

Sample Drawn On : 12/09/2023 To 13/09/2023  
 Sample Drawn By : UTRL  
 Sample Description : Ambient Air  
 Sampling Procedure : UTRL/LAB/SAMPLING/AIR/SOP/01  
 Sampling Duration : 24 hrs.  
 Sampling Location : Near Project Site  
 Analysis Duration : 15/09/2023 To 19/09/2023  
 Meteorological Condition During Sampling : Clear

TEST RESULT					
S.No	Parameters	Test Method	Result	Units	Limits as per NAAQS
1	Particulate Matter (PM <sub>10</sub> )	IS:5182 ( Part-23):2006	130.15	µg /m <sup>3</sup>	100.0
2	Particulate Matter (PM <sub>2.5</sub> )	IS:5182 ( Part-24):2019	73.34	µg /m <sup>3</sup>	60.0
3	Sulphur Dioxide (as SO <sub>2</sub> )	IS:5182 (Part-02):2018	16.17	µg /m <sup>3</sup>	80.0
4	Nitrogen Dioxide (as NO <sub>2</sub> )	IS:5182( Part-06):2006	25.41	µg /m <sup>3</sup>	80.0

\*\*End Of Report\*\*

NAAQS-National Ambient Air Quality Standards,Central Pollution Control Board

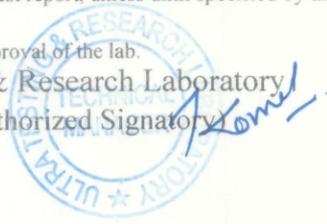
Note:-

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

Anamika  
 Checked By



For Ultra Testing & Research Laboratory  
 (Authorized Signatory)



## TEST REPORT

### Ambient Noise Report

Discipline/Group-Chemical/Atmospheric Pollution

Report Code: N-15092023-03

Issue Date: 19/09/2023

ISSUED TO

: M/S RIYA ENTERPRISES (EX NAME TRIDEV STONE),  
 STONE CRUSHING UNIT, ARAZI NO. 704MI, VILL. BHAGWATI DEI,  
 POST- PATHIATT, PARGANA- BHAGWAT, TEHSIL-CHUNAR,  
 DISTRICT - MIRZAPUR, UTTAR PRADESH.

Date of Monitoring : 12/09/2023 To 13/09/2023  
 Monitoring Done By : UTRL  
 Monitoring Location : Near Project Site  
 Description : Ambient Noise  
 Monitoring Duration : 24 hrs  
 Monitoring Procedure : IS 9989:2008  
 Weather Condition : Clear

### TEST RESULT

S.No	Parameter	Unit	Observed Value	Day Time	Night Time	Standard (Ambient Noise)**
1	Equivalent Noise Level, Leq (Day Time*)	dB(A)	67.9	75.0	70.0	Industrial Area
				65.0	55.0	Commercial Area
2	Equivalent Noise Level, Leq (Night Time*)	dB(A)	50.6	55.0	45.0	Residential Area
				50.0	40.0	Silence Zone

\*\*End Of Report\*\*

#### \*\*The Noise Pollution (Regulation and Control) Rules, 2000

- \* Day time shall mean from 6.00 a.m. to 10.00 p.m.
- \* Night time shall mean from 10.00 p.m. to 6.00 a.m.
- Silence Zone is an Area comprising not less than 100 metres around Hospitals, Educational Institutions, Courts, Religious places. or any other area which is declared as such by the competent authority
- Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

#### Note:-

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

  
 Checked By



For Ultra Testing & Research Laboratory

(Authorized Signatory)

